

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE/ORIGINAL/INHERENT JURISDICTION**

**CIVIL APPEAL NO. 5988 OF 2019**

**ANIMAL WELFARE  
BOARD OF INDIA & ANR. ... Appellant(s)**

**VERSUS**

**PEOPLE FOR ELIMINATION OF  
STRAY TROUBLES & ORS. ... Respondent(s)**

**WITH**

**CONTEMPT PETITION (Civil) No. 944/2017 in I.A. No.4/2015**

**in**

**Writ Petition (Civil) No. 599/2015**

**JOSE SABASTIN AND ANR. ... Petitioner(s)**

**VERSUS**

**DR. K.M. ABRAHAM  
CHIEF SECRETARY, STATE OF KERALA ... Respondent(s)**

**Writ Petition(Civil) No. 1439/2019**

**SANJAY KUMAR ... Petitioner(s)**

**VERSUS**

**THE STATE OF  
UTTAR PRADESH AND ORS. ... Respondent(s)**

**Civil Appeal No. 5956/2019**

**THE STATE OF KERALA AND ANR. ... Appellant(s)**

**VERSUS**

**DISTRICT PANCHAYATH  
REPRESENTED BY ITS SECRETARY ... Respondent(s)**

**Civil Appeal No. 5953/2019**

**THE STATE OF KERALA AND ORS. ... Appellant(s)**

**VERSUS**

**IDUKKI SOCIETY FOR  
PREVENTION OF CRUELTY OF ANIMALS  
IDUKKI DISTRICT AND ANR. ... Respondent(s)**

**Civil Appeal No. 5955/2019**

**STATE OF KERALA AND ORS. ... Appellant(s)**

**VERSUS**

**THE ANIMAL WELFARE BOARD OF INDIA  
REPRESENTED BY ITS SECRETARY,  
MINISTRY OF ENVIRONMENTAL AND  
FOREST AND ORS. ... Respondent(s)**

**Civil Appeal No. 5948/2019**

**THE STATE OF KERALA AND ORS. ... Appellant(s)**

**VERSUS**

**DAYA AND ANR. ... Respondent(s)**

**Civil Appeal No. 5954/2019**

**THE STATE OF KERALA ... Appellant(s)**

**VERSUS**

**KOCHOUSEPH CHITILAPPILLY AND  
ORS. ... Respondent(s)**

**Writ Petition (Civil) No. 319/2020**

**HUMANE FOUNDATION FOR  
PEOPLE AND ANIMALS AND ORS. ... Petitioner (s)**

**VERSUS**

**UNION OF INDIA AND ORS. ... Respondent(s)**

**CONTEMPT PETITION (Civil) No. 40/2022**

**in**

**Civil Appeal No. 5988/2019**

**RISHI DEV ... Petitioner(s)**

**VERSUS**

**DR. JANE PRASAD AND ORS. ... Respondent(s)**

**Diary No(s). 35297/2022**

**SWATI SUDHIRCHANDRA  
CHATTERJEE AND ORS. ... Petitioner(s)**

**VERSUS**

**VIJAY SHANKARRAO  
TALEWAR AND ORS. ... Respondent(s)**

**Respondent(s)**

**Diary No(s). 35322/2022**

**JANICE SMITH ANIMAL  
WELFARE TRUST AND ANR. ... Petitioner (s)**

**VERSUS**

**THE STATE OF MAHARASHTRA  
AND ORS. ... Respondent(s)**

**Special Leave Petition (Civil) No. 20845/2022**

THE PEOPLE FOR ANIMAL TRUST ... Petitioner (s)

VERSUS

VIJAY SHANKARRAO TALEWAR AND ORS. ... Respondent(s)

**Writ Petition(Civil) No. 765/2023**

DIPANKARA SUMEDHO ... Petitioner (s)

VERSUS

UNION OF INDIA AND ORS. ... Respondent(s)

**Civil Appeal No. 5990/2019**

DEFENCE OF ANIMALS  
THROUGH ITS PRESIDENT  
MRS.FIZZAH SHAH ... Appellant(s)

VERSUS

UNION OF INDIA AND ORS. ... Respondent(s)

**Civil Appeal No. 5991/2019**

THE SECRETARY,  
MINISTRY OF ENVIRONMENT AND  
FORESTS AND ANR. ... Appellant(s)

VERSUS

PEOPLE FOR ELIMINATION OF  
STRAY TROUBLES (PEST) AND ORS. ... Respondent(s)

**Civil Appeal No. 5992/2019**

**WELFARE OF STRAY DOGS  
(PUBLIC CHARITABLE TRUST) ... Appellant(s)**

**VERSUS**

**PEOPLE FOR ELIMINATION OF  
STRAY TROUBLES AND ORS. ... Respondent(s)**

**Civil Appeal No. 6042/2019**

**PEOPLE FOR ELIMINATION OF  
STRAY TROUBLES AND ANR. ... Appellant(s)**

**VERSUS**

**UNION OF INDIA AND ORS. ... Respondent(s)**

**Civil Appeal No. 6551/2019**

**ANIMAL WELFARE BOARD OF INDIA ... Appellant(s)**

**VERSUS**

**B.KRISHNA BHAT AND ORS. ... Respondent(s)**

**Civil Appeal No. 6552/2019**

**NRUPA R. NATHVANI AND ORS. ... Appellant(s)**

**VERSUS**

**UNION OF INDIA THROUGH ITS  
SECRETARY ... Respondent(s)**

**Civil Appeal No. 6553/2019**

**COMPASSION UNLIMITED PLUS  
ACTION (CUPA) BBMP CUPA  
THROUGH ITS SECRETARY** ... **Appellant(s)**

**VERSUS**

**BRUHAT BANGALORE MAHANAGARA  
PALIKE THROUGH ITS  
COMMISSIONER AND ORS.** ... **Respondent(s)**

**Civil Appeal No. 5950/2019**

**THE STATE OF KERALA AND ORS.** ... **Appellant(s)**

**VERSUS**

**THICHUR NAZEER AND ANR.** ... **Respondent(s)**

**Civil Appeal No. 5951/2019**

**THE STATE OF KERALA AND ORS.** ... **Appellant(s)**

**VERSUS**

**HUMAN RIGHTS PROTECTION  
COUNCIL** ... **Respondent(s)**

**Civil Appeal No. 5952/2019**

**STATE OF KERALA** ... **Appellant(s)**

**VERSUS**

**THE ANIMAL WELFARE BOARD  
OF INDIA REPRESENTED BY ITS  
SECRETARY** ... **Respondent(s)**

**Civil Appeal No. 5989/2019**

VINIYOG PARIVAR TRUST AND ANR. ... Appellant(s)

VERSUS

BRIHAN MUMBAI MUNICIPAL  
CORP. AND ORS. ... Respondent(s)

**Civil Appeal No. 5930/2019**

ANIMAL WELFARE BOARD OF INDIA  
THROUGH ITS SECRETARY ... Appellant(s)

VERSUS

DIMPLE VAHALI OBEROI AND ORS. ... Respondent(s)

**Writ Petition(Civil) No. 599/2015**

ANUPAM TRIPATHI ... Appellant(s)

VERSUS

UNION OF INDIA AND ORS. ... Respondent(s)

**Civil Appeal No. 5972/2019**

ANIMAL WELFARE BOARD OF  
INDIA AND ANR. ... Appellant(s)

VERSUS

OMBUDSMAN FOR LOCAL  
SELF GOVERNMENT  
INSTITUTIONS AND ORS. ... Respondent(s)

Writ Petition(Civil) No. 805/2015

SABU STEEPHEN AND ORS. ... Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. ... Respondent(s)

Writ Petition (Civil) No. 808/2015

ALUVA JANASEVA @ JANASEVA  
SISUBHAVAN THR. ITS SECRETARY ... Appellant(s)

VERSUS

UNION OF INDIA AND ORS. ... Respondent(s)

Civil Appeal No. 5947/2019

THE STATE OF KERALA AND ORS. ... Appellant(s)

VERSUS

M.R. AJAYAN AND ORS. ... Respondent(s)

Civil Appeal No. 5949/2019

THE STATE OF KERALA AND ANR. ... Appellant(s)

VERSUS

THOMAS CHANDY AND ORS. ... Respondent(s)

O R D E R

1. The point raised for consideration in the present batch of petitions is as to whether the Prevention of Cruelty to Animals Act, 1960 (hereinafter referred to



as '1960 Act' for short), and the rules framed thereunder i.e. the Animal Birth Control Rules, 2001 (hereinafter referred to as '2001 Rules' for brevity), would prevail over the local/Municipal Laws of the concerned States in the management of stray dogs or not?

2. Looking at the first petition, that in specific, the Animal Welfare Board of India preferred Civil Appeal No. 5988 of 2019 assailing the final judgment and order dated 19.12.2008 passed by the three-Judge Bench of the High Court of Judicature at Bombay in appellate side Writ Petition No. 6257 of 2006. The inter play between the provisions of the 1960 Act and the Mumbai Municipal Corporation Act, 1888 and the respective rules/regulations framed/ issued in terms thereof, was the subject matter for consideration before the Court.

3. The said appeal, being the first in the point of time, was preferred as a special leave petition in the year 2009, wherein notice was issued on 23.01.2009 and the operation of the Judgment of the Bombay High Court was stayed and subsequently, leave to appeal granted.

4. Since then, we find much water has flown down. We notice that in the said appeal, several parties

have filed different applications (*about 30* in number) seeking certain directions. Also, several independent petitions (06 in number) stand filed which, over a period of time stand tagged and heard together along with the said appeal, as revealed from the proceedings.

5. We notice that in terms of our order dated 18.11.2015, it stands observed that all the municipal corporation(s), municipal committee(s), district board(s) and local bodies shall be guided by the provisions of the 1960 Act and the 2001 Rules and that it would be the duty and obligation of the Animal Welfare Board, ensuring compliance and follow up action with all earnestness.

6. Subsequently, as is evident from certain orders, several issues were raised by the stakeholders, *inter alia*, ensuring proper and complete implementation framework for the street dogs population management, rabies eradication and reducing man-dog conflict causing hardship as per various divergent pleas taken by them.

7. We also notice that covering the very same issue, while dealing with the similar statutes, different High Courts have taken divergent views. Whereas the

Kerala High Court has upheld the 2001 Rules, further holding that the municipal laws for dealing with the stray dogs should be in compliance with the 2001 Rules and discretionary powers cannot be granted to the municipal authorities for killing the stray dogs. The High Courts of Bombay, Karnataka and Himachal Pradesh have held that the local authorities have discretionary powers to kill the stray dogs for them not to be subjected by the 2001 Rules, notified by the Central Government. The minority judgment of the Bombay High Court is in line with the opinion rendered by the Kerala High Court.

8. Different appeals/special leave petitions (23 in number) arising out of the said orders/judgments also stand filed and as such clubbed with the main appeal. It is also noticed that certain contempt petitions, two in number, were filed and heard along with the main appeal.

9. Well, all this was prior to 10.03.2023, on which date, the Annual Birth Control Rules, 2023, stand notified by the Central Government, Ministry of Fisheries, Animal husbandry and Dairying, and now in force.

10. Considering all the intervening developments and more specifically the enactment of the new Rules putting in place mechanism for preventing the infliction of unnecessary pains and sufferings on animals, more specifically the canines, we intend to close the instant proceedings leaving it open for each one of the parties to pursue their remedies on occasion so arises, if so advised, before the Constitutional Courts, other Forums having respective jurisdiction, in accordance with law.

11. We only hasten to add, that under all circumstances, there cannot be any indiscriminate killings of canines and the authorities have to take action in terms of the mandate and spirit of the prevalent legislation(s) in place. There is no gainsaying in the fact that exhibiting compassion to all living beings, is the enshrined Constitutional value and mandate, and cast obligation on the authorities to maintain.

12. We clarify that all issues, raised in the instant *lis* are kept open to be adjudicated in an appropriate proceedings, before the appropriate forum, in accordance with law. Whether be it may the mechanism in terms of the new Rules deficient/insufficient or

repugnant to the Constitution or the parent statute(s); in our considered view, which can be best considered by the Constitutional Courts or other Forums accounting for all factors and circumstances, local in nature, being germane for adjudication for them and to decide it independently. We are hopeful that as and when any such issue is raised, the same shall be considered expeditiously, in accordance with law, uninfluenced of any one of the observations made in the impugned orders/judgments and the proceedings of these batch of petitions/appeals.

13. With the aforesaid observations, the appeals/petitions stand disposed of. All the applications shall also stand closed.

..... J.  
[J.K. MAHESHWARI]

..... J.  
[SANJAY KAROL]

New Delhi;  
May 09, 2024.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 5988/2019

ANIMAL WELFARE BOARD OF INDIA & ANR.

Appellant(s)

VERSUS

PEOPLE FOR ELIMINATION OF STRAY TROUBLES & ORS.

Respondent(s)

(IA No. 228159/2023 - ADDITION / DELETION / MODIFICATION PARTIES and IA No. 196166/2022 - APPLICATION FOR PERMISSION and IA No. 245159/2023 - APPLICATION FOR REJECTION OF THE PLAINT and IA No. 141459/2022 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 89077/2022 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 74085/2018 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 38557/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 22823/2022 - CLARIFICATION/DIRECTION and IA No. 77765/2018 - CLARIFICATION/DIRECTION and IA No. 71833/2024 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 196155/2022 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 10860/2018 - EXEMPTION FROM FILING O.T. and IA No. 145257/2022 - EXEMPTION FROM FILING O.T. and IA No. 50034/2024 - EXEMPTION FROM FILING O.T. and IA No. 38561/2023 - EXEMPTION FROM FILING O.T. and IA No. 10871/2018 - EXEMPTION FROM FILING O.T. and IA No. 5320/2024 - INTERVENTION APPLICATION and IA No. 128421/2023 - INTERVENTION APPLICATION and IA No. 48830/2024 - INTERVENTION APPLICATION and IA No. 6038/2024 - INTERVENTION APPLICATION and IA No. 38549/2023 - INTERVENTION/IMPLEADMENT and IA No. 15857/2023 - INTERVENTION/IMPLEADMENT and IA No. 71819/2024 - INTERVENTION/IMPLEADMENT and IA No. 131449/2023 - INTERVENTION/IMPLEADMENT and IA No. 56180/2024 - INTERVENTION/IMPLEADMENT and IA No. 228156/2023 - INTERVENTION/IMPLEADMENT and IA No. 196151/2022 - INTERVENTION/IMPLEADMENT and IA No. 226157/2023 - INTERVENTION/IMPLEADMENT and IA No. 189486/2022 - INTERVENTION/IMPLEADMENT and IA No. 225000/2023 - INTERVENTION/IMPLEADMENT and IA No. 215374/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 206776/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 196161/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 189497/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 38552/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 147935/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 230380/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 50029/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 225876/2023 - PERMISSION TO FILE APPLICATION FOR DIRECTION and IA No. 224055/2023 - WITHDRAWAL OF CASE / APPLICATION)

WITH

Civil Appeal No. 5988/2019 etc.

CONMT.PET.(C) No. 944/2017 in W.P.(C) No. 599/2015 (PIL-W)  
(IA No. 50714/2017 - EXEMPTION FROM FILING O.T. and IA No.  
41847/2018 - I/A FOR AMENDMENT OF SOLE CONTEMNORS NAME)

W.P.(C) No. 1439/2019 (PIL-W)  
(IA No. 119635/2020 - EXEMPTION FROM FILING O.T. and IA No.  
188586/2019 - EXEMPTION FROM FILING O.T.)

C.A. No. 5956/2019 (XI-A)

C.A. No. 5953/2019 (XI-A)

C.A. No. 5955/2019 (XI-A)  
(FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 187109/2019)

C.A. No. 5948/2019 (XI-A)

C.A. No. 5954/2019 (XI-A)

W.P.(C) No. 319/2020 (PIL-W)  
(IA No. 24146/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

CONMT.PET.(C) No. 40/2022 in C.A. No. 5988/2019 (III)  
(FOR ADMISSION)

Diary No(s). 35297/2022 (IX)  
(IA No. 171074/2022 - APPLICATION FOR PERMISSION and IA No.  
170999/2022 - CLARIFICATION/DIRECTION and IA No. 169336/2022 -  
EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.  
170996/2022 - INTERVENTION APPLICATION and IA No. 176803/2022 -  
INTERVENTION APPLICATION and IA No. 175938/2022 -  
INTERVENTION/IMPLEADMENT and IA No. 169338/2022 - PERMISSION TO  
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 169337/2022 -  
PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Diary No(s). 35322/2022 (IX)  
(IA No. 170690/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No. 170689/2022 - PERMISSION TO FILE PETITION  
(SLP/TP/WP/..))

SLP(C) No. 20845/2022 (IX)  
(IA No. 174849/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

W.P.(C) No. 765/2023 (X)  
(IA No. 143732/2023 - APPROPRIATE ORDERS/DIRECTIONS)

C.A. No. 5990/2019 (III)

C.A. No. 5991/2019 (III)

Civil Appeal No. 5988/2019 etc.

**C.A. No. 5992/2019 (III)**  
**(IA No. 2/2015 - PERMISSION TO FILE ANNEXURES)**

**C.A. No. 6042/2019 (III)**  
**(IA No. 1/2010 - CONDONATION OF DELAY IN FILING)**

**C.A. No. 6551/2019 (IV-A)**  
**(IA No. 108994/2019 - VACATING STAY)**

**C.A. No. 6552/2019 (IV-A)**  
**(IA No. 243222/2023 - ADDITION / DELETION / MODIFICATION PARTIES**  
**and IA No. 100795/2017 - VACATING STAY)**

**C.A. No. 6553/2019 (IV-A)**  
**(IA No. 243224/2023 - ADDITION / DELETION / MODIFICATION PARTIES**  
**and IA No. 697/2021 - CLARIFICATION/DIRECTION and IA No. 700/2021 -**  
**EXEMPTION FROM FILING AFFIDAVIT and IA No. 108987/2019 - VACATING**  
**STAY)**

**C.A. No. 5950/2019 (XI-A)**

**C.A. No. 5951/2019 (XI-A)**

**C.A. No. 5952/2019 (XI-A)**

**C.A. No. 5989/2019 (III)**

**C.A. No. 5930/2019 (XIV-A)**

**W.P.(C) No. 599/2015 (PIL-W)**  
**(IA No. 8781/2018 - CLARIFICATION/DIRECTION and IA No. 3/2015 -**  
**EXEMPTION FROM FILING O.T. and IA No. 10/2016 - EXEMPTION FROM**  
**FILING O.T. and IA No. 175799/2022 - INTERVENTION APPLICATION and**  
**IA No. 155093/2022 - INTERVENTION APPLICATION and IA No.**  
**147924/2022 - INTERVENTION APPLICATION and IA No. 1/2015 -**  
**PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 6/2016 -**  
**PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 11/2016 -**  
**PERMISSION TO FILE ANNEXURES and IA No. 9/2016 - PERMISSION TO FILE**  
**ANNEXURES and IA No. 8/2016 - PERMISSION TO FILE ANNEXURES)**

**C.A. No. 5972/2019 (XI-A)**  
**(IA No. 99975/2017 - PERMISSION TO FILE APPLICATION FOR DIRECTION)**

**W.P.(C) No. 805/2015 (PIL-W)**  
**(IA No. 7/2017 - AMENDMENT IN CAUSE TITLE and IA No. 151960/2018 -**  
**APPROPRIATE ORDERS/DIRECTIONS and IA No. 64919/2018 - APPROPRIATE**  
**ORDERS/DIRECTIONS and IA No. 131906/2022 - APPROPRIATE**  
**ORDERS/DIRECTIONS and IA No. 80873/2017 - DELETING THE NAME OF**  
**PETITIONER/RESPONDENT and IA No. 9/2017 - EXEMPTION FROM FILING**  
**O.T. and IA No. 1/2015 - PERMISSION TO APPEAR AND ARGUE IN PERSON)**



**W.P.(C) No. 808/2015 (PIL-W)  
(IA No. 2/2015 - DISPENSING WITH SERVICE OF NOTICE)**

**C.A. No. 5947/2019 (XI-A)  
(IA No. 123006/2023 - APPLICATION FOR PERMISSION and IA No. 129897/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 117316/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 121245/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 119872/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 131731/2022 - CLARIFICATION/DIRECTION and IA No. 119871/2023 - INTERVENTION APPLICATION and IA No. 129890/2023 - INTERVENTION APPLICATION and IA No. 128495/2023 - INTERVENTION APPLICATION and IA No. 131989/2023 - INTERVENTION/IMPLEADMENT and IA No. 121240/2023 - INTERVENTION/IMPLEADMENT and IA No. 230546/2023 - INTERVENTION/IMPLEADMENT and IA No. 228130/2023 - INTERVENTION/IMPLEADMENT and IA No. 117494/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

**C.A. No. 5949/2019 (XI-A)**

**Date : 09-05-2024 These matters were called on for hearing today.**

**CORAM :**

**HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE SANJAY KAROL**

**For parties**

**Mr. Arunabh Chowdhary, Sr. Adv.  
Mr. Amol Chitale, Adv.  
Mr. Nirnimesh Dube, Adv.  
Mr. Susheel Joseph Cyriac, Adv.  
Ms. Sonia Dube, Adv.  
Ms. Priya S Bhalerao, Adv.  
Mr. Varun Kanwal, Adv.  
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**Mr. Ajit Sharma, AOR**

**Ms. Aparna Bhat, AOR  
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Ms. Swapnil Baudh, Adv.  
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Ms. Ananya Arora, Adv.  
Mr. Vikram Chandravanshi, Adv.**

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**Mr. Nasib masih, Adv.**

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**Mr. Krishnan Agarwal, Adv.**

**Mr. Kartik Bhatnagar, Adv.**

**Ms. Esha Dutta, Adv.**

**Mr. Anmol, Adv.**

**Ms. Shaalini Agrawal, Adv.**

**M/S. Karanjawala & Co., AOR**

**Mr. Sudarsh Menon, AOR**

**Mr. Ashish Verma, Adv.**

**Mr. Rajesh Rathod, Adv.**

**Mr. Shine P. Sasidhar, Adv.**

**Mr. Sarthak Mehrotra, Adv.**

**Mr. Dhruv Tank, Adv.**

**Mr. Aniruddha Awalgaonkar, Adv.**

**Ms. Bhavya Pande, Adv.**

**Ms. Surbhi Kapoor, AOR**

**Mr. Nirbhay Kumar, Adv.**

**Mr. Nishant Mandal, Adv.**

**Mr. Chand Qureshi, AOR**

**Mr. Abhay Kumar, Adv.**

**Mr. Raman Raj Gangwar, Adv.**

**Mr. Shubham Srivastava, Adv.**

**Mr. Shashikant, Adv.**

**Mr. Gurudutt, Adv.**

**Mr. Mohit, Adv.**

**Mr. Deepu Singh, Adv.**

**Mr. Praveen Pathak, Adv.**

**Mr. Avadhesh Kumar Dubey, Adv.**

**Mr. Dewashish Vishwakarma, Adv.**

**Mr. Santosh Anandrao Jadhav, Adv.**

**Mr. Surendra Gautam, Adv.**

**Petitioner-in-person**

**Mr. V. Giri, Sr. Adv.**

**Mr. Pallav Shishodia, Sr. Adv.**

**Mr. C. K. Sasi, AOR**

**Ms. Meena K Poulouse, Adv.**  
**Ms. Anupriya, Adv.**

**Mr. V. K. Biju, AOR**  
**Mrs. Ria Sachthey, Adv.**  
**Mr. Chetanya Singh, Adv.**  
**Mr. Mayank Pandey, Adv.**  
**Mr. Mayankn Pandey, Adv.**

**Mr. Shreekant Neelappa Terdal, AOR**  
**Mr. Vikrant Singh Bais, AOR**

**Mr. Arunabh Chowdhury, Sr. Adv.**  
**Ms. Priya S. Bhalerao, Adv.**  
**Mr. Amol Chiltale, Adv.**  
**Mr. Amol Chitale, Adv.**  
**Mr. Nirnimesh Dube, Adv.**  
**Mr. Susheel Joseph Cyriac, Adv.**  
**Ms. Priya Bhalerao, Adv.**  
**Ms. Sonia Dube, Adv.**  
**Ms. Priya S Bhalerao, Adv.**  
**Mr. Varun Kanwal, Adv.**  
**M/S. Lex Regis Law Offices, AOR**

**Mr. Shakul R. Ghatole, Adv.**  
**Mr. Firdos Mirza, Adv.**  
**Mr. Vatsalya Vigya, AOR**

**Caveator-in-person**

**Mr. Munawwar Naseem, AOR**

**Ms. Anindita Mitra, AOR**

**Mr. Ankit Goel, AOR**

**M/S. Arputham Aruna and Co, AOR**

**Mr. Raj Bahadur Yadav, AOR**

**Mr. Guntur Prabhakar, AOR**

**Mr. V. N. Raghupathy, AOR**  
**Mr. Manendra Pal Gupta, Adv.**

**Mr. Ratnesh Kumar Shukla, AOR**

**Mr. Ranjan Mukherjee, AOR**

**Ms. K. Enatoli Sema, AOR**

Mr. Shree Pal Singh, AOR

Mr. V. K. Biju, AOR  
Mrs. Ria Sachthey, Adv.  
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Mr. Mayank Pandey, Adv.  
Mrs. Rubina Jawed, Adv.

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Mr. Abhishek Garg, Adv.  
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Mr. Chanakya Gupta, Adv.  
Mr. Dinesh Kumar Garg, AOR  
Mr. Chaudhary Shamsuddin Khan, Adv.  
Mr. Tanuj Gulati, Adv.  
Mr. R.p. Bansal, Adv.

Mr. Ramesh Babu M. R., AOR

Ms. Ruchi Kohli, AOR

Ms. G. Indira, AOR

Mr. Satya Mitra, AOR

Mr. B.k. Satija, A.A.G.  
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Mr. Parth Sarathi, Adv.  
Mr. Gyanendra Vikram Singh, Adv.

Mr. P. V. Dinesh, Sr. Adv.  
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Ms. Uryashi Chauhan, Adv.  
Ms. Anne Mathew, Adv.  
Mr. P. S. Sudheer, AOR  
Mr. Rishi Maheshwari, Adv.  
Mr. Bharat Sood, Adv.  
Ms. Miranda Solaman, Adv.  
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**UPON hearing the counsel the Court made the following  
O R D E R**

The appeals/petitions stand disposed of and all the applications shall also stand closed in terms of the signed order.

**(NIDHI AHUJA)**  
AR-cum-PS

**(VIRENDER SINGH)**  
BRANCH OFFICER

[Signed order is placed on the file.]